

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.78/2021 with MA No.111/2021**

**This the 10<sup>th</sup> day of June, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

1. Manish Agarwal, S/o.Shri Babulal Agarwal  
Male, Aged 50 years,  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at B-16, Narmada Nagar, Diwalipura Road,  
Vadodara 390 007.
2. Husena Ali Abbas, D/o. Shri Ali Abbas Vajawala  
Female, Aged 51 years,  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at 502, G-3, Ahmed Park-2, Rampark Society, Ajwa Road,  
Vadodara 390 019.
3. Mustak A. Raj, S/o. Shri Alauddin M. Raj  
Male, Aged 47 years  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at C-87, Bhailalbhai Park, Nr. Madhunagar, Karodia Road,  
Gorwa, Vadodara 390 016.
4. Khurshid S.Shaikh, S/o. Shri Sharifmahammed Shaikh,  
Male, Aged 50 years  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at C-47, Binanagar, Vasna Road,  
Vadodara 390 015.
5. Idris A. Mevati, S/o. Shri Abdulshakur Mevati  
Male, Aged 50 years  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at 56, Rehmani Park, B/h. Ayurvedic College,  
Opp. Panigate Depot, Vadodara 390 013.
6. Narendrasinh P. Raj, S/o. Shri Pravinsinh Raj,  
Male, Aged 48 years  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at C/11, Abhaynagar Society No.2, Near Sanghrila Apartment,  
Gorwa, Vadodara 390 003.
7. Vivek Ghanshyambhai Dolia, S/o. Shri Ghanshyambhai C. Dolia  
Male, Aged 49 years  
Superintendent of CGST (Group B), CGST, Vadodara-I

Residing at E-204, Harmony Highlife, Opp. Savita Hospital,  
Nr. Pariwar Char Rasta, Waghodia Road, Vadodara 390 025.

8. Taran Mavjibhai Gosar, S/o. Shri Mavjibhai V. Gosar  
Male, Aged 50 years  
Superintendent of CGST (Group B), CGST, Vadodara-I  
Residing at 204, Shaktikrupa, Bhalerao Tekri, Kharivav Road,  
Rao Pura, Vadodara 390 001..... Applicants

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India  
Notice to be served through:  
Secretary, Revenue  
Ministry of Finance,  
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,  
Notice to be served through:  
The Chairman, CBIC,  
Ministry of Finance, Department of Revenue,  
New Delhi- 110001.
3. The Chief Commissioner of CGST & Central Excise,  
Vadodara Zone, GST Bhavan,  
Race Course Circle, Vadodara – 390007.
4. The Commissioner of CGST & Central Excise,  
Vadodara –I Commissionerate, GST Bhavan,  
Race Course Circle, Vadodara 390 007..... Respondents.

**OR D E R (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

1. Considering the reasons and grounds stated in the MA No.111/2021 for Joint Application, the same is allowed.
2. Counsel for the applicants submit that the applicants have made representations with regard to grant of Grade Pay Rs.5400/- to them on completion of their continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of

Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicants will be satisfied, if they may be permitted to submit additional representation before the authority concerned and this Tribunal be pleased to direct the respondents to consider the same expeditiously.

3. In view of the above submissions on behalf of the applicants, we dispose of the OA by granting liberty to the applicants to file additional representation with respect to their claim for grant of Grade Pay of Rs.5400/- in terms of the OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. The respondents are directed to consider the representations of the applicants in accordance with the existing rules and instructions, as also service record as per stipulated procedure, as expeditiously as possible, but not later than three months from the date of receipt of the additional representation of the applicants. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.
4. The OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)  
Member (A)**

**(J.V.Bhairavia)  
Member (J)**

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